

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:3902
ANSWERED ON:02.12.2010
TRANSFER OF LIABILITIES OF BHOPAL UNIT
Rajesh Shri M. B.

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether any Central Ministry or the State Government has made any recommendation for investment by Dow Chemicals in the country during the last 26 years;
- (b) if so, the details thereof;
- (c) the investment made by the Dow Chemicals in the country; and
- (d) the reaction of the Government regarding the transfer of liabilities of the Bhopal unit of union carbide to its new owner Dow Chemicals?

Answer

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (c): As per information provided by Department of Industrial Policy & Promotion, Dow Chemical Company, Midland, Michigan has made investments in Dow Chemical (India) Pvt. Ltd. in 1997. The details are indicated at Annexure.

(d) The stand of Government of India is that the Union Carbide India Limited or its successor or holding company should be held liable for the environmental remediation of UCIL plant site on the principle of 'polluter pays'. The matter of environmental remediation is being heard in the Writ Petition No.2802/2004 by the High Court of M.P. The Government of India had filed an application on 10.5.2005, praying that the respondents Nos. 4, 5, and 6, namely Dow Chemicals Company, USA, Union Carbide Corporation and Eveready Industries India Limited, should be directed to pay for the environmental remediation of the UCIL plant site.

The Government of India has filed another Affidavit on 15th July, 2010 requesting for expediting the decision on the responsibility of respondents no. 4 to 6 for environmental remediation and directing them to bear the full cost of remediation estimated at ? 310 crore in the first instance.